

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**E/Misc. Application Nos. 76991-76992 of 2019
And
Excise Appeal Nos. 164,187 of 2011**

Arising out of Order-in-Appeal No. 12/SH/CE(A)/GHY/10 dated 13.12.2010 passed by the Commissioner, Customs & Central Excise (Appeals), Guwahati.

Commissioner of Central Excise, Shillong

Morellow Compound, M. G.
Road Shillong-793001, Meghalaya.

...Appellant (s)

VERSUS

M/s. Dharampal Premchand Ltd.

Shed No.-13, Arundhuti Nagar,
Industrial Estate, Agartala,
Tripura-799003.

...Respondent (s)

APPEARANCE :

Shri A. K. Biswas, Suptd. A. R. for the Appellant
Shri Avra Mazumdar, Advocate for the Respondent

CORAM:

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)**

ORDER NO. MO/77429-77430/2019 & FO/A/76462-76463/2019

Date of Hearing: 21.10.2019
Date of Decision: 21.10.2019

PER BENCH :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of national Litigation Policy circulated vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019.

2. Shri A. K. Biswas, Suptd. (AR) appeared on behalf of the Revenue. Shri Avra Mazumdar, Advocate appeared on behalf of the Respondent.

3. We find that the appeals are covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(Bijay Kumar)
Member (Technical)

T. K.